

**Central Administrative Tribunal  
Principal Bench  
OA No.3846/2017**

New Delhi this the 08<sup>th</sup> day of November, 2017

**Hon'ble Sh. Raj Vir Sharma, Member (J)**

Munesh Devi W/o Late Sh. Hariom  
C/o Sh. Roop Chand Vill-Jaunawas, PO-Dungarwas  
The & Distt. Rewari (Haryana) ...Applicant

(By Advocate : Sh. U. Srivastava)

Versus

1. Union of India, through the General Manager  
North Western Railway, Near Jawahar Circle, Jaipur (Raj)
2. The Divisional Railway Manager Jaipur,  
North Western Railway Sen Colony, Gopalbari,  
Jaipur (Raj)
3. The Senior Section Engineer (Works), North Western Railway  
Rewari (Haryana) .... Respondents

(By Advocate : Sh. R.N. Singh)

**ORDER (ORAL)**

Heard the learned counsel for the applicant. Mr. R.N. Singh has appeared on advance notice for respondents.

2. Learned counsel for the applicant submitted that applicant has moved an application dated 22.04.2016 and, thereafter, she also moved a reminder dated 26.12.2016 but due to inaction of the respondents they have not decided the application of the applicant. He submitted that applicant will be satisfied if respondents are directed to decide the aforementioned application and reminder of the applicant within a specific period.
3. In view of the limited prayer made by the applicant, we hereby direct the respondents to decide the aforementioned application of the

applicant followed by the aforementioned reminder according to the rules within a period of two months from the date of receipt of a certified copy of this order.

4. O.A. is disposed of accordingly at the admission stage itself.

**(Raj Vir Sharma)**  
**Member (J)**

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